

(2026) 03 GUJ CK 0616
In the Gujarat High Court

Case No : R/Special Civil Application No. 3156 Of 2026

Makwana Vira Polabhai

APPELLANT

Vs

State Of Gujarat & Ors

RESPONDENT

Date of Decision : 16-03-2026

Acts Referred:

Citation : (2026) 03 GUJ CK 0616

Hon'ble Judges : Hemant M. Prachchhak, J

Bench : Single Bench

Advocate : Gautam Joshi, Nangesh, Nirali Sarda

Final Decision : Disposed Of

Judgement

Hemant M. Prachchhak, J

1. Rule, returnable forthwith. The learned AGP Ms. Nirali Sarda waives service of rule on behalf of the respondents.

2. By the present writ petition, the petitioner is praying for a direction to the respondent Nos.2 and 3-Mamlatdar, Porbandar and Ranavav to issue Schedule Tribe Certificate in the prescribed format as required by the Central Government for appearing in Central Government Examination as well as for admission under the Central Government courses and University under the Central Government.

3. The learned counsel Mr. Vijay Nangesh appearing for the petitioner submits that the petitioner belongs to Rabari Caste, which is a Scheduled Tribe Category. He submits that the petitioner has already been issued the caste certificate by the competent authority on 20.06.2011. The learned counsel submits that as per general information of advertisement, a candidate has to bring SC/ST caste certificate issued by the competent authority in the format prescribed as prescribed by the Central Government and the same should be in English language. The learned counsel submits that the petitioner, accordingly, made an application dated 27.01.2025 to the respondent No.2-Mamlatdar, Porbandar and

dated 17.11.2025 to the respondent No.2-Mamlatdar, Porbandar and respondent No.3 Mamlatdar, Ranavav for issuing the Schedule Tribe Certificate in the prescribed format as required by the Central Government. The learned counsel submits that the said applications are pending consideration before the respondent Nos.2 and 3. He submits that appropriate directions are required to be passed. He submits that if the said certificate is not issued to the petitioner, the petitioner will lose his appointment and admission.

4. The learned AGP Ms. Nirali Sarda appearing for the respondent authorities submits that the petitioner has already been issued the caste certificate. She submits that if the applications of the petitioner are pending consideration for issuance of caste certificate in the prescribed format, then appropriate orders may be passed.

5. Considered the submissions and perused the documents on record. To secure the appointment and admission, the petitioner is required to submit the caste certificate issued by the competent authority in the prescribed format as required by the Central Government and the same should be in English. The petitioner has accordingly made applications dated 27.01.2025 to the respondent No.2-Mamlatdar, Porbandar and dated 17.11.2025 to the respondent No.2-Mamlatdar, Porbandar and respondent No.3 Mamlatdar, Ranavav. In view thereof, the respondent Nos.2 and 3-Mamlatdar, Porbandar and Ranava are directed to decide the applications of the petitioner dated 27.01.2025 and 17.11.2025 and issue the caste certificate to the petitioner in the prescribed format as required by the Central Government for appointment and admission. It is submitted that the prescribed format has already been annexed with the petition at page No.15 (Annexure-C). The respondent Nos.2 and 3 are directed to issue the caste certificate in the prescribed format of the Central Government within 2 weeks from the date of receipt of this order.

6. With the aforesaid direction, the present Special Civil Application stands disposed of. Rule is made absolute to the aforesaid extent.

7. It is clarified that the caste certificate issued in the prescribed format will be open for scrutiny by the Caste Scrutiny Committee and the present order is not passed on the merits of the caste certificate held by the petitioner.

Direct service is permitted.